



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM


PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/297/ (IB)/2017
NAME OF THE PETITIONER(S) : BLUE STAR LTD
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
	S. RAGHAVAN	Counsel for Petitioner Blue Star Ltd.	
	S. L. Sodarasanam	for Respondent	

ORDER

Counsels for both the sides present. Counsel for petitioner produced a notice that has been given by the Registry on 02.06.2017 and the matter was fixed on 07.06.2017. He takes a plea that the above said notice has been received after the date of hearing i.e. after 07.06.2017. However he did not report to the Registry. Moreover, he had sufficient time to make compliance with provisions of section 9(3)(b)and(c) of I&B Code, 2016. Since the petitioner did not comply with the said provisions on or before 15th July 2017, the petition gets abated and the same is **dismissed**. However, the Applicant is at liberty to file a fresh petition.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)